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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

D. A. No. 336/2002

New Delhi, this the 30th day of September, 2002

Hon'ble Shri Justice V. S. Aggarwal, Chairman
Hon'ble Shri M. P. Singh, Member (A)

1. R. C. P. Singh
 2. R. P. Shrotriya
 3. M. C. Sharma
 4. S. K. Banik
 5. Surjeet Singh
 6. Ganga Ram
 7. N. L. Chaturvedi
 8. Smt. Subh Kiran
 9. Ved Prakash
 10. Sudeesh Chander
- All working as Senior Auditors in
the office of Controller of Defence Accounts
Delhi Cantt

.. Applicants

(Shri E. J. Verghese, Advocate)

Versus

Union of India, through

1. Secretary
Ministry of Personnel,
Public Grievance & Pension
North Block, New Delhi
2. Secretary
Ministry of Defence
South Block, New Delhi
3. Controller General of Defence
Accounts
West Block V
R. K. Puram, New Delhi
4. Controller of Defence Accounts
Border Roads
Naraina, Delhi Cantt

.. Respondents

(Shri M. M. Sudan, Advocate)

ORDER (oral)

Shri M. P. Singh, Member (A)

Applicants, 10 in number, have challenged the
orders dated 25.8.2000 and 23.11.2000 by which their
requests for financial upgradation under the ACP Scheme
have been rejected on the ground that they have not
qualified in the departmental examination of Supervisor (A)



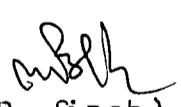
SAS Part I and SAS Part II in conformity with the clarification given under point of dount No.16 in DoPT's OM dated 10.2.2000.

2. After hearing the learned counsel for the parties and perusing the material available on record, we find that several OAs filed by similarly placed persons like the applicants herein working under the same respondents claiming identical relief have been dismissed by various Benches of this Tribunal, details of which are given as under, after discussing the facts enumerated therein in depth.

1. OA No.2196/2000 decided on 3.7.2001 (Principal Bench)
2. OA No.2684/2000 decided on 1.8.2001 -do-
3. OA No.831/2000 decided on 6.11.2001 (Mumbai Bench)
4. OA No.442/2001 decided on 6.3.2002 (Bangalore Bench)

3. After going through the aforesaid judgements, copies of which are available on record, we have no hesitation to hold that the case of present applicants is covered in all fours by the ratio arrived at in the aforesaid judgements and therefore we have no valid reason to take a different view than the ones arrived at in these judgements.

4. In the result, the present OA is dismissed being bereft of merit but without any order as to costs.


(M. P. Singh)

Member (A)


(V. S. Aggarwal)
Chairman

/gtv/